

**High Court of Jammu & Kashmir and Ladakh at Jammu**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 17759 RG/LP Dated: 10-11-2022

It is hereby notified that Shri Roshan Khayal S/O Sh. Abdul Qayoom Khan R/O House No.40, Khan Mohalla, Baghat Barzulla, Srinagar Kashmir, bearing Certificate of Enrolment No.JK/301/1987 dated 24<sup>th</sup> June,1987, who had voluntarily suspended his practice as an Advocate, is now permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

**By Order.**

*Yasin*  
*10-11-2022*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 37996-3800 RG/LP Dated: 10/11/22

Copy to the: -

1. Principal District & Sessions Judge, Srinagar.
2. Registrar Judicial, High Court Wing Srinagar.
3. Secretary, Bar Council of India, New Delhi
4. President, J&K High Court Bar Association, Srinagar.
5. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
- ✓ 6. CPC e-Courts High Court of J&K and Ladakh, Jammu for getting the same uploaded on the official website of the High Court.
7. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
8. Shri Roshan Khayal, Advocate S/O Sh. Abdul Qayoom Khan R/O House No.40, Khan Mohalla, Baghat Barzulla, Srinagar.

.....for information.

*Yasin*  
*10-11-2022*  
Registrar (Adm.)  
*10/11/22*